

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 572 OF 2009

Thursday, this the 26th day of November, 2009.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

L.Lalitha
Working as Postal Assistant
HPO, Palai
Residing at Assaricheril House
Chengalam South
Kottayam

... Applicant

(By Advocate Mr. P.C .Sebastian)

versus

1. The Senior Superintendent of Post Offices
Kottayam Division
Kottayam

2. The Post Master General
Central Region
Kochi – 18

3. The Union of India represented by its Secretary
Ministry of Communications
Department of Posts
New Delhi

... Respondents

(By Advocate Mr.A.D.Raveendra Prasad, ACGSC)

The application having been heard on 26.11.2009, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The applicant earlier approached this Tribunal in OA No.296/09 which was disposed of on 19.05.2009 with a direction to the respondents to consider the application of the applicant in respect of her transfer. By the impugned order dated 16.07.2009 the Post Master General (CR) rejected the request of the applicant for continuation at Kottayam.

2. This application has been filed against the aforesaid rejection order.

3. In this OA vide para 3 of the application, the applicant has stated that she has made a request for mutual transfer as per Rule 38 (1) of the P&T Manual Volume IV to Mavelikkara. In this regard Annexure A-4 also refers.

4. Respondents have justified the rejection order. They have stated that the applicant's request could not be considered at this stage on account of investigation.

5. Counsel for applicant submitted that since Mavelikkara is away from Kottayam, posting of the applicant to Mavelikkara will not in any way hamper the investigation and that the applicant would be ready to attend the inquiry if any conducted at Kottayam.

6. Taking into account the facts and circumstance of the case, it is felt desirable that respondents shall consider Annexure A-4 representation and by a detailed order dispose of the same. The applicant has already joined at Palai. Disposal of the application may be made within six weeks from the date of communication of a copy of this order.

7. With the above, OA is disposed of.

Dated, the 26th November, 2009.



Dr. K.B.S. RAJAN
JUDICIAL MEMBER